been decided to give them *ad-hoc re*-lief of Rs. 400/ per month for a period of 10 years.

10, A decision has also been taken to given *ex-gratia* amount to those who lost their uninsured business properties during riots at the rate of 50 per cent of the estimated loss subject to a maximum of Rs. 50,000/-.

## Pay scale of Scientific Assistants in the Botanical Survey of India

1488. SHRI SAMAR MUKHERJEE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the Central Administrativie Tribunal, Calcutta delivered a judgement' on 17th March, 1987 allowing the Pay Scale of Rs. 550—900 to the' post of Scientific Assistants in the Botanical Survey of India;

(b) whether it is also a fact that the Central Government have filed a special leave petition in the Supreme Court of India against the judgement;

(c); whether representations from Employees' Association! Union and MPs have been received for withdrawal of the Governments appeal from the Supreme Court and for implementation of CATs judgement;

(d) if so, what is Government's reaction thereto; and

(e) whether Government are aware that CATs were established to avoid litigation and timg consuming process involved in (litigation for settlement of Government employees' disputes; if so, the reasons for Government's going on appeal against CAT's judgement in respect of Scientific Assistants in the BSI?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI); (a) to (c) Yes, Sir.

(d) and (e) The dispute was referred to the Board of Arbitration as provided under the JCM Scheme which has been formulated to promote harmonious relations between the Government and its employees. While the Government implemented the award given by the Board of Arbitration, the concerned Botanical Survey of India employees went to Calcutta High Court with a writ petition which was remitted to the Central Administrative Tribunal "(CAT). The Government have moved the Supreme Court on Special Leave Petition as the judgement' given by CAT was not found acceptable. **Irrigation projects completed in Orissa during the sixth plan period** 

1489. SHRI KANHU CHARAN LENKA: Will the Minister of WATER RESOURCES be pieased to state;

(a) the total number of major and medium irrigation projects taken up during the Sixth Five-Year Plan period in Orissa;

(b) what are the names of projects completed during the Sixth Plan period with cost of each project;

(c) what has been the share of Central Government in each of these projects;

(d) what are the projects which have not been completed during the scheduled time; and

(e) what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) 8 major and 33 medium irrigation projects were under implementation during the Sixth Plan period in Orissa.

(b) The information is given in the enclosed Statement. (See below).

(c) Central assistance to States is given in the form of block grants and loans and is not tied to any individual project or sector of development.

(d) and (e) Most of the major and medium irrigation projects are runn ing behind schedule and the reasons for delay include proliferation of pro jects resulting in their spreading *oi* limited resources available, escalation

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## 71 Written Answers [RAJYA SABHA] to Questions

in the cost of projects, difficulties in land of scarce construction material at times. acquistion and non-availability

Statement

				(Rs.	Cores)
SI. NO . Name of Project			Expenditure		
		Major Projects	<u>.</u>		•
1.	Mahanadi Delta		70-47		
2.	Salandi	Medium Projects	16-62		
1.	Dahuka		1.47		
1.	Saipala		2-11		
3.	Kalo .		6.34		
4.	Ramanadi		0.83		
5.	Nesa .		1.33		
6.	Khadakai		6-99		
7.	Daha*		14-85		

\*Some expenditure is being incurred in the Seventh Plan for meeting spill-over liabilities.

## दिल्ली पुलिस के कार्मिकों को भोजन-भते

1490. श्री सुनील कुमार पट्टनायक : क्या गृह मंत्री यह बताने की कुपा करंगे कि :

(क) क्या सरकार को इस बात की जान-कारो है कि दिल्ली पुलिस में अधिकांश कामिकों को प्रतिदिन 8 घंटे से अधिक समय पर ड्यूटी पर तैनात रखा जाता है परन्तु इसके बदले में उन्हें 10 रुपये प्रति दिन के हिसाब सं एक वर्ध में केवल एक मास का भोजन-भक्ता प्रदान किया जाता है जब कि 10 रुपये प्रति दिन के हिसाब से दिया जाने वाल। यह भोजन-भक्ता बढ़ाकर द्यना कर दिया जाना चाहिए ;

(ख) यदि उपयुक्त भाग (क) का उन्तर "हां" हो तो उसके क्या कारण है और क्या सरकार का 10 रुपए प्रतिदिन के हिसाब से पूरे वर्ष के लिए भोजन भले का भुगतान किये जाने का काई प्रस्ताव है; और

(ग) यदि हां, तो उसका ब्यौरा क्या है

और यदि नहीं तो उसके क्या कारण हैं ?

कार्मिक, लोक किंकस्पत तथा पॅझन संत्रालय में राज्य मंत्री तथा गृह संत्रालत में राज्य मंत्री (श्री पी. चिक्क्सरम्): (क) पुलिस कार्मिकों को सामान्यतः 8 घंटे की इंगुटी भर तैनात किया जाता है। फिर भी, कार्य की अत्यावश्यकता होने पर कभी-कभी उनको लगातार 8 घंटे से अधिक समय के लिए तैनात किया जाता है। कांस्टेंबल से सहायक उपनिरीक्षक तक के स्तर के पुलिस कार्मिकों को प्रतिदिन 10 रुपए भोजन भला दिया जाता है। यह एक वर्ष में 25 दिन तक के लिए सीमित है।

इसके अतिरिक्त लम्बे समय की ह्यूटी और छुट्टी के दिनों से कार्य पर लगाने के लिए पुलिस कार्मिकों की प्रतिवर्ष एक रुहीने का वेतन भी दिया जाता है।

(ख) और (ग) : एरेसा कोई ' प्रस्ताव विस्पाराधीन नहीं है ।

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